

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/642/ (IB)/2017  
NAME OF THE PETITIONER(S) : RAHUL FERROMET & ENGINEERING PVT LTD  
NAME OF THE RESPONDENT(S) : ARJUN TECHNOLOGIES INDIA LTD  
UNDER SECTION : 9 RULE 6

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

|    |                                     |                           |              |
|----|-------------------------------------|---------------------------|--------------|
| 1) | Peralhalad Bhat<br>For Subhang Nair | Counsel for<br>Respondent | Peralhalad   |
| 2. | A.M. Sridharan                      | Counsel for Petitioner    | Am Sridharan |

**ORDER**

Counsels representing both the parties are present. Counsel for respondent stated that the parties are intending to settle the matter and talks are in progress. Counsel for petitioner stated that the proposal for settlement is not acceptable to the petitioner and prayed for time to file rejoinder. Both the counsels are directed to make submissions in case the talks for settlement fail. Time is enlarged at request. Put up on 09.01.2018.

*sd*  
S Vijayaraghavan  
Member (Technical)

*sd*  
K Anantha Padmanabha Swamy  
Member (Judicial)